

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1058
ANSWERED ON:29.11.2012
BENCH OF ALLAHABAD HIGH COURT
Chaudhary Shri Jayant;Chauhan Raj Kumari

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Uttar Pradesh has one of the highest number of pending cases in its High Court;
- (b) if so, the region-wise data on the pending cases in the State;
- (c) whether there is any proposal to create a bench of the Allahabad High Court in Western Uttar Pradesh;
- (d) if so, the details thereof;
- (e) whether there is a proposal to implement the recommendations of the Justice Jaswant Singh Commission report of 1985 on having High Court benches away from their principal place; and
- (f) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) and (b): As per the information made available by the High Courts, out of nearly 43.22 lakh cases pending in various High Courts in the country, 10.05 lakh cases were pending in Allahabad High Court as on 31.12.2011. The details of pending cases in the High Court are not maintained region-wise.

(c) to (f) : The setting up of a Bench of a High Court away from its principal seat is considered by the Central Government on receipt of a complete proposal, in terms of Section 51 (2) of the State Reorganization Act, 1956, from the State Government concerned. This has to have the consent of the Chief Justice of the High Court and the Governor of the State. Besides, it has to satisfy the broad guidelines and criteria recommended by the Justice Jaswant Singh Commission. There is no proposal from the Government of Uttar Pradesh for creation of a bench of Allahabad High Court in Western Uttar Pradesh.